

[3488]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SECOND DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 255 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against Order
Dated 11/12/2025 in WP.No.38177 of 2025 on the file of the High Court.

Between:

Malkajgiri Bangari Raju @ Bangari Raju, S/o. Bangari Veeraiah @ Malkajgiri
Veeraiah, Aged about 45 years, Occ. Agriculture/Business, R/o. SCB
No.1-R1-108, Sy.No.76, Chinna Thokatta, Anand Nagar Colony, New
Bowenpally, Cntonment, Secunderabad, Telangana State.

...APPELLANT/WRIT PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Revenue Department,
Dr. B.R. Ambedkar Telangana State Secretariat, Khairtabad, Hyderabad,
Telangana State.
2. The District Collector, Hyderabad District, State of Telangana.
3. The Revenue Divisional Officer, Secunderabad Division, Hyderabad District,
Telangana State.
4. The Tahsildar, Tirumalagiri Mandal, Hyderabad District, Telangana State.
5. The Chief Executive Officer, Secunderabad Cantonment Board, Office at
Near City Civil Courts, Secunderabd- 500 003, Hyderabad District, Telangana
State.

...RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the
affidavit filed in support of the petition, the High Court may be pleased to direct the
respondents to issue patta in favour of the petitioner/appellant in an extent of 890 sq.

yards in Sy.No.76 situated at SCB.No.1-R1-108 Chinna Thokatta Village, Anand Nagar Colony, New Bowenpally, Secunderabad, Hyderabad District, State of Telangana, pending disposal of the writ appeal, in the interest of Justice.

Counsel for the Appellant: SRI VENKATA RAGHU MANNEPALLI

**Counsel for the Respondent No.1 to 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent No.5: SRI K.R.KOTESWAR RAO, SC FOR SCB

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.255 of 2026

Dated: 02.03.2026

Between:

Malkajgiri Bangari Raju @ Bangari Raju

...Appellant

and

The State of Telangana,
Rep. by its Principal Secretary,
Revenue Department,
Dr. B.R.Ambedkar Telangana State Secretariat,
Khairtabad, Hyderabad, Telangana State,
And 4 others.

...Respondents

ORDER:

Learned counsel Sri V.R.Mannepalli appears for the appellant.

Sri Muralidhar Reddy Katram, learned Government Pleader for
Revenue, appears for respondents No.1 to 4.

Sri K.R.Koteswar Rao, learned Standing Counsel for
Cantonment, appears for respondent No.5.

2. Heard the learned counsel for the parties.
3. The present writ appeal arises out of the judgment dated 11.12.2025 passed in W.P.No.38177 of 2025 filed by the appellant.
4. The relief prayed for in the writ petition was to declare the action of respondent No.2 in not considering and disposing of the representation of the appellant dated 27.11.2025 as illegal, arbitrary and in violation of principles of natural justice. The appellant also sought consequential direction to the respondents not to interfere into the peaceful possession and enjoyment of the land of the appellant in Survey No.76 to an extent of 890 square yards situated at Thokatta Village, Tirumalagiri Mandal, New Bowenpally, Secunderabad, Hyderabad District. The learned writ court dismissed the writ petition observing as under:

“6. This Court has considered the submissions made by the learned counsel for the petitioner, the learned Assistant Government Pleader for Revenue and the learned Standing Counsel for respondent No. 5. A perusa of the material on record would reveal that the petitioner has been making constant efforts by repeatedly filing writ petitions before this Court. The petitioner's case is that the respondent authorities have failed to consider the representation, which was originally made by his grandfather, who was declared as a land grabber by order, dated 10.09.1993 in L.G.C. No. 79 of 1991. Relying on the order passed in that case, the petitioner submitted a representation seeking grant of a patta in his favour, which forms the basis of this writ petition. Admittedly, the order dated 10.09.1993 passed in L.G.C.No.79 of 1991 is not placed before this Court. Since the entire dispute revolves around the proceedings and observations of the Special Court under the A.P.Land Grabbing (Prohibition) Act at Hyderabad, it is inappropriate for this Court to record any findings in the absence of that order. Accordingly, this Court is of the opinion that the writ petition is devoid of merit and is

liable to be dismissed. However, it remains open for the petitioner to submit an independent representation seeking a patta as a landless poor person. If such a representation is made, and if the petitioner qualifies as landless poor and fulfills the requirements of the relevant circulars and Government Orders, the respondent authorities shall consider the said representation in accordance with the law.

7. Accordingly, this Writ Petition is dismissed. There shall be no order as to costs.

8. As a sequel, the miscellaneous petitions pending, if any, shall stand closed."

5. Learned counsel for the appellant submits that the learned writ court, though allowed the liberty to the appellant to submit an independent representation seeking patta as a landless poor person and if he qualifies that criteria and fulfils other requirements of relevant circulars and Government Orders, the respondents were directed to consider the said representation in accordance with law, but at the end, erroneously dismissed the writ petition.

6. Learned counsel for the appellant submit that the appellant would be satisfied if the impugned order of dismissal is modified.

7. Learned Government Pleader for Revenue appearing for respondents No.1 to 4 submits that he does not have any objection if the impugned operative direction is modified, since the appellant has already been granted the liberty to approach the competent authority for issuance of patta as a landless poor person.

8. In view of the aforesaid facts and circumstances, we are also of the view that since the learned writ court appreciated the case of the parties, instead of granting the relief straightaway, directed the appellant to submit an independent representation seeking patta as a landless poor person with a direction to the authorities to consider it in accordance with law, the writ petition ought to have been disposed of instead of being dismissed.

9. Accordingly, the operative part of the impugned order at paragraph No.7 is modified as "disposed of" instead of "dismissed".

10. The instant appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- A.V.S. PRASAD
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Dr. B.R. Ambedkar Telangana State Secretariat, Khairatabad, Hyderabad, Telangana State.
2. The District Collector, Hyderabad District, State of Telangana.
3. The Revenue Divisional Officer, Secunderabad Division, Hyderabad District, Telangana State.
4. The Tahsildar, Tirumalagiri Mandal, Hyderabad District, Telangana State.
5. The Chief Executive Officer, Secunderabad Cantonment Board, Office at Near City Civil Courts, Secunderabad- 500 003, Hyderabad District, Telangana State.
6. One CC to SRI VENKATA RAGHU MANNEPALLI, Advocate [OPUC]
7. One CC to SRI K.R.KOTESWAR RAO, SC FOR SCB [OPUC]
8. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
9. Two CD Copies

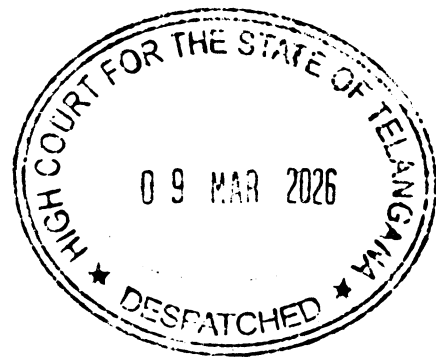


HIGH COURT

DATED: 02/03/2026

JUDGMENT

WA.No.255 of 2026



DISPOSING OF THE WRIT APPEAL,
WITHOUT COSTS

12
09/03/26
b.s.